

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI, DATED THE

28th Feb.
1978.

NOTIFICATION
(INCOME-TAX)

NO. 2703 (F.NO.197/29/78-IT(AI)): In exercise of the powers conferred by clause (v) of sub-section (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies "Mar Ignatious Dayara" for the purpose of the said section for and from the assessment year(s) 1977-78.

(M. SHASTRI
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. Fr. P.E. Mathews, Secretary to His Grace Mar Julius Yakoob Metropolitan Mar Ignatious Doyara, Manjanikkars, Mathoor P.O., Kerala.
2. The Commissioner of Income-tax, Kerala-I, Cochin, with reference to his letter No. 19-A/Tech/3/77-78 dated 27.12.77.
3. All Commissioners of Income-tax.
4. Directors of Inc. (IT)/(RES)/(PANI)/(Inv.), New Delhi.
5. Director of O&A Services (Income-tax), 1st Floor, Alauddin-ghali, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T. Wing of C.D. J.F., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of D.O. of Inc. (NSRP), New Delhi (5 copies).
9. Director of Training, IAS (Direct Taxes), Staff College, Nagpur (5 copies).
10. Shri M.D. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

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